

In the National Company Law Tribunal, Jaipur

Item No. 02

CP No. (IB)- 165/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

Oswal Industries Pvt. Ltd.

.....Applicant/Petitioners

VS.

Siddhi Vinayak Polymers Pvt. Ltd.

.....Respondent

Order delivered on 12.07.2019

CORAM

DR. DEEPTI MUKESH,

HON'BLE MEMBER (JUDICIAL)

For Petitioner (s) : Amit Mangla, Adv.

For Respondent(s) : Brij Kishore Sharma, RP

ORDER

None for the applicant. List the matter on 19.07.2019.

Learned counsel for the applicant mentions the matter at the end of Board states that he is informed recently that the Corporate Debtor Siddhi Vinayak Polymers Pvt. Ltd. is already undergoing CIRP. Incidentally the RP acting for the Corporate Debtor is present Mr. Brij Kishore Sharma and confirms the same. Hence, the present application becomes infructuous learned counsel for the applicant seeks liberty to file claim and the directions that his claim may be accepted by the RP, since his claim will be filed beyond 90 days. Learned counsel further undertakes to file claim within three days. Let the claim be filed before



Mahabir Singh

RP though beyond prescribed period of 90 days and the RP who is present in person is directed to accept if filed as directed then the same be adjudicated as per law.

Application is disposed off in terms of above order.

Sd-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)